



भारत का राजपत्र The Gazette of India

असाधारण
EXTRAORDINARY

भाग II—खण्ड 2
PART II—Section 2

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं० 45] नई दिल्ली, शुक्रवार, दिसम्बर 29, 1989 पोष 8, 1911
No. 45] NEW DELHI, FRIDAY, DECEMBER 29, 1989/PAUSA 8, 1911

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed
as a separate compilation.

LOK SABHA

The following Bills were introduced in Lok Sabha on 29th December, 1989:—

BILL No. 99 OF 1989

A Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar/Bharati, to define its compositions, functions and powers and to provide for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Fortieth Year of the Republic of India, as follows:—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Prasar Bharati (Broadcasting Corporation of India) Act, 1989.

(2) It extends to the whole of India.

(3) It shall come into force on such date as the Central Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires,—

(a) "Akashvani" means the offices, stations and other establishments, by whatever name called, which, immediately before the appointed day, formed part of or were under the Director-General

Short
title,
extent
and com-
mence-
ment.

Defini-
tions.

BILL NO. 100 OF 1989

A Bill further to amend the Constitution of India.

BE it enacted by Parliament in the Fortieth Year of the Republic of India as follows:—

Short
title and
com-
mence-
ment.

1. (1) This Act may be called the Constitution (Sixty-third Amend-
ment) Act, 1989.

(2) It shall come into force on such date as the Central Government
may, by notification in the Official Gazette, appoint.

Amend-
ment of
article 356.

2. In article 356 of the Constitution, in clause (5), the proviso shall be
omitted.

Omission
of article
359A.

3. Article 359A of the Constitution shall be omitted.

STATEMENT OF OBJECTS AND REASONS

The Constitution (Fifty-ninth Amendment) Act, 1988 was passed in March, 1988, making certain changes in regard to making a Proclamation of Emergency in Punjab and to the duration of President's rule in that State.

2. On reconsideration, the Government is of the view that there is no need for the special powers in regard to the Proclamation of Emergency in Punjab as envisaged in the amendment. It is also considered that the amendment to article 356 made by the said Act is no longer needed. It is, therefore, considered that the amendments made by the aforesaid Act should be repealed.

3. As regards President's Proclamation issued on 11-5-1987 under clause (1) of article 356 of the Constitution, this has been approved by both the Houses of Parliament in October, 1989.

4. The Bill seeks to achieve the above objects.

NEW DELHI;
The 28th December, 1989.

MUFTI MOHAMMED SAYEED.

SUBHASH C. KASHYAP,
Secretary-General.

